

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

RA-87/98 in  
MA-949/98  
OA-1626/97

New Delhi this the 29th day of June, 1998. (14)

Hon'ble Sh. T.N. Bhat, Member (J)  
Hon'ble Sh. S.P. Biswas, Member (A)

1. Union of India through  
the Chairman,  
Railway Board,  
Principal Secretary to  
Govt. of India,  
Ministry of Railways,  
Rail Bhawan,  
New Delhi-1.
2. The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
3. The Divl. Railway Manager,  
Northern Railway State Entry  
Road, New Delhi. .... Review Applicants

(through Sh. P.S. Mahendru, advocate)

versus

Sh. Jai Prakash,  
S/o Sh. Mauji Ram,  
R/o 98-C-2, Railway  
Colony, Tughlakabad,  
New Delhi. .... Respondent

ORDER(ORAL)

Hon'ble Sh. T.N. Bhat, Member (J)

Heard the learned counsel for the review applicants. For the reasons that follow, we find that this review application is not maintainable.

2. Admittedly, a copy of the judgement was received by the respondents in the O.A. on 11.2.98, but the Review Application was filed only on 28.4.98 i.e. after the period of limitation had already expired. The

*W.M.*

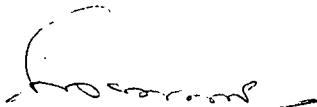
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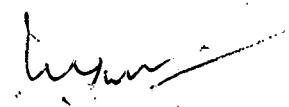
review applicants have, no doubt filed an M.A. seeking condonation of delay; but we find that they have not established any sufficient cause for condonation. In our considered view the mere fact that the judgement was examined at different levels which consumed much time cannot be a sufficient ground for condonation of delay.

3. Even on merits we find nothing to warrant exercise of powers of review by us. The judgement/order was passed after hearing both the counsel and also on the basis of certain statement made at the Bar. The respondents in the O.A. cannot now be allowed to turn round and say that the statement made by the counsel in the court were wrong or should not have been relied upon. We further notice that despite sufficient time being granted to the respondents to file their counter, the same was not filed.

4. We may also state that even in the judgement/order it has been left open to the respondents to work out the amount which would in the circumstances be justified and pay to the applicant that amount. We are really surprised in these circumstances that the respondents have thought it proper to seek review of the judgement.

5. For the foregoing reasons, the Review Application is hereby dismissed on merits.

  
(S.P. Biswas)  
Member (A)

  
(T.N. Bhat)  
Member (J)